F.No.A.38011/7/2016-Ad.I
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

New Delhi, the 1st September 2016

OFFICE ORDER NO.32/2016

The competent authority has allowed Shri K.K. Sharma, IRS (C&CE), Member, Central Board of Excise & Customs, Department of Revenue to retire voluntarily from the Indian Revenue Service (Customs & Central Excise) w.e.f. 01.09.2016 (FN) under Rule 48 of CCS (Pension) Rules, 1972.

(Rajinder Kumar)
Under Secretary to the Govt. of India

Copy:
1. The Pay and Accounts Officer, Deptt. of Revenue, New Delhi.
2. Cash Section (2 copies)
3. Shri K.K. Saharma, Member, CBEC (Vol. Retd.), Department of Revenue.
4. PS to FM/PS to MOSF /PPS to Secy. (Rev.)/Chairperson, CBDT/Chairman, CBEC/All Members of CBEC & CBDT/AS(Rev.)/JS(Rev.)/JS(Admin.-EC)/Dir. (HQ.)/Dir.(Coord.)/ US (Ad.IA & IB)
5. Ad.IA/Ad.IB/Ad.II/SO(F)/GAR/Coord./R&I/IWSU/Hindi-IV/Parl. Cell/ Liby./Reception Officers (Gate NO.2 & 9)

(Rajinder Kumar)
Under Secretary to the Govt. of India